

ITEM NOS.6+72

COURT NO.1

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 2330-2333/2012

(Arising out of impugned final judgment and order dated 21/10/2011 in WP No. 37119/2011,21/10/2011 in WP No. 46071/2011,21/10/2011 in WP No. 46631/2011 passed by the High Court Of Judicature at Allahabad)

DEPUTY SHARAN & ORS.

Petitioner(s)

VERSUS

STATE OF U.P.& ORS
(with office report)

Respondent(s)

WITH SLP(C) No. 36607/2012
(With Office Report)

SLP(C) No. 13642/2013
(With Office Report)

SLP(C) No. 14035/2013
(With appln.(s) for permission to file additional documents and Interim Relief and Office Report)

SLP(C) No. 10964/2012
(With appln.(s) for permission to file additional documents and Interim Relief and Office Report)

SLP(C) No. 36437/2014
(With Office Report)

SLP(C) No. 6381/2012
(With Interim Relief and Office Report)

SLP(C) No. 6787/2014
(With appln.(s) for permission to file additional documents and appln.(s) for c/delay in filing SLP and Office Report)

SLP(C) No. 2875/2014
(With appln.(s) for directions and Office Report)

C.A. No. 7745-7747/2014
(With appln.(s) for permission to file synopsis and list of dates and appln.(s) for impleadment and Office Report)

SLP(C)No.36352-36354/2011
(with interim relief and office report)

Date : 18/09/2015 These petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE AMITAVA ROY

For Petitioner(s) Mr.Basava Prabhu Patil, Sr.Adv.
Mr.Jasbir Singh Malik, Adv.
Mr.Sanjay Sharma, Adv.
Mr.Nayan Nepal,Adv.
For Ms.Usha Nandini, Adv.

Mr.S.R.Singh, Sr.Adv.
Mr.Avnish Singh, Adv.
Mr.Ankur Yadav, Adv.
Mr.Ujjwal Pandey, Adv.
Mr.Yash Pal Dhingra, Adv.

Mr.Vishwajit Singh, Adv.
Ms. Veera Kaul Singh,Adv.
Mr.Pankaj Singh, Adv.
Mr.Abhindra Maheshwari, adv.

Mr. Vishwa Pal Singh,Adv.

Mr. S. K. Sabharwal,Adv.

Mr. Rajesh Kumar,Adv.

Mr.Tripurari Ray, Adv.
Mr.Anil Kaushil, Adv.
Mr.Rajinder Singh, Adv.
Ms.Anupama Sharma, Adv.
Mr. Vishnu Sharma,Adv.

Dr. Rajeev Sharma,Adv.
Mr.Raghuvir Sharma,Adv.
Mr.Vipin Kumar Sharma, Adv.
Mr.Dharmendra Sharma, aDv.

Mr.S.C.Maheshwari, Sr.Adv.
Mr.Jabar Singh,Adv.
Mr.Nikhar B.,Adv.
Mr.M.P.S.Tomar, Adv.
Mr.Sanjay Krishna,Adv.
Ms. Sandhya Goswami,Adv. (NP)

For Respondent(s) Mr. C. S. N. Mohan Rao,Adv.

Mr. Deepak Goel,Adv.

Mr. Ravindra Kumar,Adv.

Mr. R. Chandrachud, Adv.

Mr. Rishi Malhotra, Adv.

Mr. S. U. K. Sagar, Adv.
Ms. Bina Madhavan, Adv.
Ms. Akanksha Mehra, Adv.
For M/s. Lawyer S Knit & Co, Adv.

Mr. Ravi Sikri, Sr. Adv.
Mr. Deepak Yadav, Adv.
Ms. Madhu Sikri, Adv.

Ms. Reena Singh, AAG
Ms. Sakshi Mehley, Adv.
Ms. Alka Sinha, Adv.
Mr. Anuvrat Sharma, Adv.

Mr. Ranbir Yadav, Adv.
Mr. P. M. Saini, Adv.
Ms. Anzu K. Varkey, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Delay, if any, in filing the application for substitution is condoned.

Application(s) for substitution is/are allowed.

Application(s), if any, for impleadment/intervention is/are rejected.

Delay, if any, in filing/refiling the Special Leave Petition(s) is condoned.

S.L.P. (C) No. 6787/2014, 2875/2014 and SLP (C) Nos. 36352-36354/2011:

Learned counsel for the parties to the *lis* would submit that these matters can be disposed of, in terms of the Judgment passed in Civil Appeal No. 4506/2015 etc. etc. titled Savitri Devi Vs. State of Uttar Pradesh & Ors. Etc., decided on 14.05.2015, reported in (2015) 5 JT 102.

Taking note of the submission so made by the learned counsel, we dispose of these Special Leave Petitions in the same terms, conditions, observations and directions as in the case of Savitri Devi (supra).

Rest of the matters:

List the matters for final disposal on a non-miscellaneous day.

(G.V.Ramana)
AR-cum-PS

(Vinod Kulvi)
Asstt.Registrar